

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 123
(IB)-40(PB)/2017

IN THE MATTER OF:

Vedika Nut Crafts Pvt. Ltd.

.... Applicant/petitioner

Under Section 10 of IBC, in liq.

Order delivered on 14.12.2018

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the petitioner: Mr. Shashi Kant Nemani, Liquidator with Ms. Priyanka Swami, Adv.
For the Respondent(s): Mr. Sachin Nagendra, Adv.

ORDER

Amended memo of parties stated to be filed which is taken on record. The registry is directed to tag the same with the court file.

Notice to show cause be issued as to why the Corporate Insolvency Resolution Process be not initiated against the corporate debtor- respondent for 25.01.2019.

Process dasti only.

List for further consideration on 25.01.2019.

Sd/-

(M.M.KUMAR)
PRESIDENT

Sd/-

(S. K. MOHAPATRA)
MEMBER (TECHNICAL)